COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 572 OF 2017 IN APPEAL NO. 232 OF 2017 & IA NO. 621 OF 2017

Dated: 14th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Simran Wind Project Limited Appellant(s)

Vs.

Tamil Nadu Generation and Distribution Corporation Respondent(s)

Limited & Anr.

Counsel for the Appellant(s) : Mr. Rahul Balaji

Ms. Neha Garq

Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Vallinayagam for R-1

Mr. Sethu Ramalingam for R-2

<u>ORDER</u>

I.A. No. 621 of 2017

(Appln. for filing addl. Documents)

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed.

I.A. No. 572 of 2017

(Appln. for stay)

We have heard learned counsel for the parties. As agreed by learned counsel for the parties, list this application along with the main appeal for hearing on <u>25.04.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 02.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(Justice N. K. Patil)
Judicial Member
ts/mk

(I.J. Kapoor)
Technical Member